

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 175 of 2012**

**Dated : 13<sup>th</sup> December, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Tata Power Co. Ltd. ...Appellant (s)**  
**Versus**

**Maharashtra Electricity Regulatory Commission**  
**& Ors. ...Respondent(s)**

Counsel for the Appellant (s) : Mr. Sitesh Mukherjee  
Mr. Avijeet Kumar Lala  
Ms. Anusha Nagarajan

Counsel for the Respondent(s) : Mr. M.Y. Deshmukh  
Mr. Yatin Jagtap  
Mr. Shrikant R. Deshmukh  
for R.2 & 3  
Mr. Hasan Murtaza for R.4

**ORDER**

The learned counsel for the Respondent Nos. 2 & 3 seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 31.01.2013 after serving copy on the other side.

Post the matter on **07.02.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
**ts/sm**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**